

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

I.A... In
 Petition for Special Leave to Appeal (C) No. 23985/2012
 (Arising out of impugned final judgment and order dated
 23/11/2011 in WA No. 603/2011 passed by the High Court Of M.P.
 At Gwalior)

STATE OF M.P.& ORS.

Petitioner(s)

VERSUS

VIRESH KUMAR JAIN (D) THROUGH LRS.

Respondent(s)

(For substitution and c/delay in filing appln. for substitution
 and for permission to file contempt petition and office report)

Date : 16/12/2015 This application was called on
 for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
 HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

For Respondent(s)/
 Applicant(s)

Ms. Astha Deep, Adv.
 for Mr. Shivaji M. Jadhav, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

Delay condoned in filing substitution
 application.

Application for substitution of legal heirs of
 deceased applicant(s) is allowed.

Permission to file contempt petition is
 granted.

Issue notice.

Personal presence of the alleged contemnor(s)
 is dispensed with.

Signature Not Verified

Digitally signed by

To be tagged along with Contempt Petition (C)

Usha Rani Bhardwaj
 Date: 2015.12.16
 16:09:03 IST

No. 771 of 2015.

Reason:

[Charanjeet Kaur]
 A.R.-cum-P.S.

[Tapan Kr. Chakraborty]
 Court Master